

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 9.2.04

Applicant is absent on call. Mr. C.R. Mishra, Ld. ASC files counter to-day and prays for 10 weeks time to serve copy. Heard.

Time is granted till 16.2.04 for service of copy of counter.

Done
9/2/04
REGISTRAR

Counter copy not served.

Registrar

My
13/2/04

Dt. 16.2.04

The learned counsel for the ~~the~~ Respondents prays for time to serve the counter on petitioner. Prayer allowed. Time granted till 25.2.04 for service of counter.

Done
16/2/04
REGISTRAR

Counter copy not served.

Registrar

My
24/2/04

Order dated 21.4.2004

None appeared for the applicant nor did the applicant appear in person when called. However, Shri C.R. Mishra, learned counsel appearing on behalf of the Railways is present and heard.

The history of this O.A. shrouded in mystery from the time of consideration of its admission on 4.9.2003, when neither the counsel for the applicant nor the applicant himself ~~had~~ appeared. Thereafter also the applicant has not presented himself before the Law Zima Court. Apart from this the grievance of the ~~in~~ applicant/concerns direction to be issued to Respondents for grant of compassionate appointment in his favour on the ground that his grant-father who was an employee of some ^{Burn} sorts under Martin, Railway and died before ^{Burn} Martin, Railway could be taken over by the Eastern Railway. Neither in terms of the facts of this case nor in terms of the law the applicant has got any locus standi, let alone any right to agitate his grievance in a manner agitated as he has ~~in~~ in the present O.A. before this Tribunal. In the said premises, the O.A. being not maintainable is dismissed. No costs.

Subd
VICE-CHAIRMAN 21/4